- (xiii) http://www. nndh. com
- (xiv) http://bloodrovaltriped. com
- (xv) http://imagessearchyahoo. com(xvi) http://www. imamali8. com
- (xvii) http://www. rahulyadav. com

(c) to (e) It came to notice that in some cases instead of blocking the specific website/webpages as was specifically indicated in the Government order, the ISPs have resorted to blocking the parent website also. This was not intended by the order of the Government. DoT clarified the issue to all the ISPs *vide* its letter dated 20th July, 2006 and directed strict compliance by providing unhindered access to internet except for the websites/webpages specifically mentioned in various blocking orders by DoT. Explanation was also sought from the ISPs why action should not be taken for their action of blocking unintended websites/webpages.

Verification of prepaid customers for national security

2115. SHRI RAJEEV CHANDRA SEKHAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the current discussion on customer verification of prepaid customers is driven by national security consideration or any other;

(b) if so, keeping in view the national security consideration, in what manner this proposal would be hundred per cent fool proof;

(c) whether sampling for security verification be equivalent to suggest that, immigration should check cent per cent visa rather than ten per cent sampling; and

(d) Government's views on prepaid verification?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): (a) and (b) As per conditions of Cellular Mobile Telephone Service (CMTS) and Unified Access Services (UAS) Licences, the Licensees are required to ensure adequate verification of each and every customer before enrolling him as a subscriber. As per instructions

61

RAJYA SABHA

[17 August, 2006]

issued from time to time regarding subscriber verification, the service providers are required to obtain photograph and authenticated copies of requisite identity and address proof from all the customers (both prepaid and post-paid) before enrollment. The above condition of Licence Agreement and instructions issued in this regard from time to time are based on national security considerations.

(c) There are no instructions regarding sampling for security verification.

(d) The views of the government on subscriber verification (for both pre-paid and post-paid) are reflected in the licence conditions and the instructions issued in this regard from time to time.

Jamming of websites in Mumbal

2116. SHRI S.S. AHLUWALIA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government have ordered jamming of several internet websites following the serial bomb blasts on 11th July, 2006 in Mumbai;

(b) if so, the details thereof, including the sites sought to be jammed indicating the reasons therefor in respect of each site;

(c) whether the jamming orders based on finding of any investigations revealing use of websites by anti-national and terrorist organizations for subversive/terrorist activities in the country;

(d) if so, the details thereof;

(e)the effectiveness of jamming as the sites remain accessible from outside India;

(f) whether any organization has lodged protest against the order for jamming their website; and

(g) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OFCOMMUNICATIONS AND INFORMATION TECHNOLOGY OR. SHAKEEL AHMAD): (a) to (d) Prior to 11th July 2006, the designated encies maintaining law and order in the country had requested foring/stopping transmission of 17 specific websites from being accessed

62